

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No. 3205 of 2020**

Binod Gupta @ Vinod Kumar Agrahari ..... Petitioner

**Versus**

The State of Jharkhand ..... Opposite Party

**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

For the Petitioner : Mr. J.N. Upadhyay, Advocate

For the State : Mr. Ashok Kumar, APP

**02/ 09.09.2020** Heard learned counsel for the parties through V.C.

2. As prayed for by learned counsel for the petitioner, the defects as pointed out by the office, are hereby ignored for the time being.

3. The petitioner is apprehending his arrest in connection with M.G.M. P.S. Case No.03/2020, registered for the offence under Section 379 of the Indian Penal Code, pending in the court of learned Judicial Magistrate 1<sup>st</sup> Class, Jamshedpur.

4. The learned counsel for the petitioner submits that petitioner is innocent and has committed no offence inasmuch as nothing has been recovered from the possession of the petitioner. He further undertakes that he is ready to abide by any of the terms and conditions be this Court and the learned trial court if he being released on bail.

5. Learned APP for the State opposes the prayer for anticipatory bail.

6. Taking into consideration the overall circumstances, I am inclined to allow this application, the petitioner, named above, is directed to surrender in the court below within four weeks from today and in the event of his arrest/surrender, the court below is directed to enlarge him on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the

like amount each to the satisfaction of learned Judicial Magistrate 1<sup>st</sup> Class, Jamshedpur, in connection with M.G.M. P.S. Case No.03/2020, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Deepak Roshan, J.)**

Pramanik/